The following Act of Parliament received the assent of the President on the 13th April, 2021, and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) ACT, 2021
No. 18 of 2021
[13th April, 2021.]

An Act further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the State of Tamil Nadu.

Be it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:

1. (1) This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2021.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
2. In the Constitution (Scheduled Castes) Order, 1950, in the Schedule, in Part XVI.—Tamil Nadu,—

(a) for entry 17, the following entry shall be substituted, namely:—

"17. DevendrakulaVelalar [Devendrakulathan, Kadaiyan (excluding in the coastal areas of Tirunelveli, Thoothukudi, Ramanathapuram, Pudukottai, Thanjavur, Tiruvarur and Nagapattinam districts), Kalladi, Kudumban, Pallan, Pannadi, Vathiriyan]”;

(b) for entry 26, the following entry shall be substituted, namely:—

"26. Kadaiyan (in the districts of Tirunelveli, Thoothukudi, Ramanathapuram, Pudukottai, Thanjavur, Tiruvarur and Nagapattinam)”;

(c) entries 28, 35, 49, 54 and 72 shall be omitted.

DR. G. NARAYANARAJU,
Secretary to the Govt. of India.

CORRIGENDA

In the National Commission for Allied and Healthcare Professions Act, 2021 (14 of 2021), as Published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 28th March, 2021, Issue No.16,—

(i) In page 3, line 45, for “Ministry of Health”, read “Ministry of Health and Family Welfare”;

(ii) in page 10, line 8, for “Family Welfare Convener—member”, read “Family Welfare—Convener-member”;

(iii) in page 22, line 42, for “recognised”, read “recognised”.

MGIPMRND—125GI(S3)—13-04-2021.